

- (b) the details of funds released to Andhra Pradesh under such schemes during the last three years;
- (c) the details of funds yet to be released;
- (d) whether the fund released is sufficient to achieve the desired objectives; and
- (e) if not, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) to (e) The Ministry of Food Processing Industries (MoFPI) is implementing a Central Sector Scheme 'Pradhan Mantri Kisan SAMPADA Yojana (PMKSY)' with an allocation of ₹ 6000 crore for the period 2016-20 co-terminus with Fourteenth Finance Commission under which financial assistance as capital subsidy in the form of grants-in-aid are provided to the eligible applicants against the Expression of Interest issued by the MoFPI from time to time. The PMKSY has the seven component schemes *i.e.* (i) Mega Food Parks (MFP), (ii) Integrated Cold Chain and Value Addition Infrastructure (Cold Chain), (iii) Creation/Expansion of Food Processing and Preservation Capacities (Unit Scheme), (iv) Infrastructure for Agro-processing Clusters (APC), (v) Creation of Backward and Forward Linkages (BFL), (vi) Food Safety and Quality Assurance Infrastructure (FTL) and (vii) Human Resources and Institutions. Individuals, farmers, Farmer Producer Organisations (FPOs), entrepreneurs, cooperatives, Self Help Groups (SHGs), Private Companies and Central/State PSUs etc. are eligible for financial assistance. The scheme is implemented in all States including the State of Andhra Pradesh. Besides PMKSY, financial assistance as capital subsidy is also provided under new Central Sector Scheme 'Operation Greens' exclusively for integrated development of Tomato, Onion and Potato (TOP) crops value chain in 9 States that includes the State of Andhra Pradesh. The rate of subsidy ranges from 35% to 75% of the eligible project cost subject to maximum specified limit depending on the scheme and location of the project. However, State-wise allocation and release of funds is not made under any of the schemes.

FDI under PMKSY

†2665. SHRIMATI KANTA KARDAM: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether Government has invited Foreign Direct Investment (FDI) in food processing sector under Pradhan Mantri Kisan Sampada Yojana (PMKSY);

† Original notice of the question was received in Hindi.

(b) if so, the details of the foreign investors who have expressed their interest in it and the sectors wherein they are interested to invest;

(c) the details of the Memorandum of Understanding (MoU) signed between Government and foreign investors, along with the total amount of investment; and

(d) the benefits likely to be availed by the farmers through such investments and the number of jobs likely to be created in next few years?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) to (d) Government has allowed 100% Foreign Direct Investment (FDI) in the food processing sector through automatic route subject to applicable laws/sectoral rules/regulations/security conditions. Also, 100% FDI with Government approval for retail trading, including through e-commerce, is allowed for food products manufactured and/or produced in India. The Ministry organised a mega International event World Food India 2017 during 3-5 November, 2017 to, *inter alia*, attract investment including FDI. Memorandum of Understanding (MoUs) of about USD 13.56 billion were signed with domestic and foreign investors. Fifty (50) MoUs were signed with domestic and foreign companies by the Government of India and 131 MoUs were signed by the States for food processing sector. The major companies which have signed MoUs are from various countries including USA, Germany, UAE, Thailand, Denmark and France. These investment intents are expected to give a major boost to setting up of food processing infrastructure, value chain, manufacturing facilities, etc. and, *inter alia*, act as a catalyst to boost agri-income and employment in the food processing sector.

Proposal to issue Notary licences

2666. DR. AMEE YAJNIK: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has any proposal to issue Notary licences in near future;

(b) if so, the details of the progress made in this regard, UT and State-wise;

(c) the details about the final result to be declared so far; and

(d) the details about the time-frame for the completion of the process?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) Yes Sir. The interviews are conducted for appointment of Notaries as per the provisions of the Notaries Act, 1952 and Notaries Rules, 1956 framed thereunder from time to time and for different States/UTs and it is an ongoing process.